

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 401**  
**Contempt Petition/10/ND/2024 IN**  
**IB/1007/ND/2018**

**IN THE MATTER OF:**

Pavan Gaur	...	Applicant
Versus		
Schneider Prototyping India Pvt . Ltd.	...	Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 19.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Apoorv P. Tripathi, Mr. Apan Mittal, Ad.
For the Respondent	: Mr. Nalin Kohli, Adv.
For the RP	: Mr. Vishal Ganda, Ms. Taniya Hasija, Mr. Srijan Jain, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**Contempt Petition/10/ND/2024**

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically. Heard the submissions/arguments in part. For continuation of submissions/arguments, let this matter be posted to 14.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**